

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23154/2018

(Arising out of impugned final judgment and order dated 08-05-2018 in WA No. 21228/2013 passed by the High Court Of Judicature At Allahabad)

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sudhir Dixit, Adv.
Mr. Vishal Prasad, AOR
Mr. Utkarsh Dixit, Adv.
Ms. Ritika Sethi, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Kameshwar Nath Mishra, Adv.
Mr. Abhishek Tyagi, Adv.
Mr. Ankur Tyagi, Adv.
Ms. Charu Ambwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents prays for and is granted two weeks' time to comply with the directions given vide order dated 15.09.2023.

Re-list on 09.02.2024.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER